



CA. Mahalingam Suresh Kumar

Insolvency Professional

IBBI Reg. No. IBBI/IPA-001/IP-P00110/2017-2018/10217

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of the Creditors of **M/s. G B J HOTELS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. G B J HOTELS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	12 th August, 2008
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Coimbatore
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101TZ2008PTC014695
5	Address of the registered office and principal office (if any) of corporate debtor	164 & 165, Avinashi Road, Peelamedu, Coimbatore-641 004.
6	Insolvency commencement date in respect of corporate debtor	19 th April, 2022 Order of NCLT, Chennai Bench Court -I in CP(IB) /279/CHE/2021 [order received by IRP on 20-04-2022]
7	Estimated date of closure of insolvency resolution process	16 th October, 2022 [Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Mahalingam Suresh Kumar Reg.No.-IBBI/IPA-001/IP-P00110/2017-18/10217 SPP & Co., Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore – 641 045. Mob: +91 73730 52341 e-mail: msureshkumar@icai.org
9	Address and e-mail of the interim resolution professional, as registered with the Board	
10	Address and e-mail to be used for correspondence with the interim resolution professional	
11	Last date for submission of claims	
		04 th May, 2022

M/s. SPP & Co., Chartered Accountants

No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore - 641 045.

T : +91 422 - 2319882, +91 73730 52341, E : msureshkumar@icai.org, cirp@sppgroups.com





CA. Mahalingam Suresh Kumar

Insolvency Professional

IBBI Reg. No. IBBI/IPA-001/IP-P00110/2017-2018/10217

12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s G B J HOTELS PRIVATE LIMITED** on 19th April, 2022 [CP(IB)/279/CHE/2021]

The creditors of **M/s G B J HOTELS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 04th May, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 20/04/2022
Place : Coimbatore

(CA. Mahalingam Suresh Kumar)
Interim Resolution Professional

Published on 22/04/2022 in
Dinamani (Coimbatore Edition)
The New Indian Express (Coimbatore Edition)

M/s. SPP & Co., Chartered Accountants

No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore - 641 045.

T : +91 422 - 2319882, +91 73730 52341, E : msureshkumar@icai.org, cirp@sppgroups.com

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/s. G B J HOTELS PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	M/s. G B J HOTELS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	12th August, 2008
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Coimbatore
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101TZ2008PTC014695
5	Address of the registered office and principal office (if any) of corporate debtor	164 & 165, Avinashi Road, Peelamedu, Coimbatore- 641 004.
6	Insolvency commencement date in respect of corporate debtor	19th April, 2022 Order of NCLT, Chennai Bench Court -I in CP(IB) /279/CHE/2021 [order received by IRP on 20-04-2022]
7	Estimated date of closure of insolvency resolution process	16th October, 2022 [Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Mahalingam Suresh Kumar Reg.No.-IBBI/IPA-001/IP-P00110/2017-18/10217
9	Address and e-mail of the interim resolution professional, as registered with the Board	SPP & Co., Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road,
10	Address and e-mail to be used for correspondence with the interim resolution professional	Puliyakulam, Coimbatore – 641 045. Mob: +91 73730 52341 E-mail : msureshkumar@icai.org
11	Last date for submission of claims	04th May, 2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s G B J HOTELS PRIVATE LIMITED** on 19th April, 2022 [CP(IB) /279/CHE/2021]

The creditors of **M/s G B J HOTELS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 04th May, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place : Coimbatore

Date : 20.04.2022

S/d CA. Mahalingam Suresh Kumar

Interim Resolution Professional

படிவம் ஏ - பொது அறிவிப்பு

இந்திய நொபுந்த நிலை மற்றும் திவால்நிலை வாரியம் (நிறுவனங்களுக்கான திவால் தீர்மானம் நடைமுறை) விதிகள் 2016-ன் விதி 6-ன் கீழ்

M/s. G B J ஹோட்டல்ஸ் பிரைவேட் லிமிடெட்

கடன் வழங்கியவர்களின் கவனத்திற்கு

தொடர்புடைய விவரங்கள்

1	நிறுவனக் கடனாளர் பெயர்	M/s. G B J ஹோட்டல்ஸ் பிரைவேட் லிமிடெட்
2	நிறுவனக் கடனாளர் துவக்க தேதி	12 ஆகஸ்ட் 2008
3	எந்த அதிகாரத்தின் கீழ் நிறுவனக் கடனாளர் துவக்கம் / பதிவு	கம்பெனிகள் பதிவாளர் கோயம்புத்தூர்
4	நிறுவன அடையாள எண் / நிறுவனக் கடனாளரின் வரம்பிற்குட்பட்ட அடையாள எண்	U55101TZ2008PTC014695
5	நிறுவனக் கடனாளரின் பதிவு அலுவலகம் மற்றும் முதன்மை அலுவலக முகவரி (வேறு ஏதேனும் இருப்பின்)	164 & 165, அவிநாசி ரோடு, பீளமேடு, கோயம்புத்தூர் - 641 004
6	நிறுவனக் கடனாளரின் திவால் நிலை துவங்கப்பட்ட தேதி	19 ஏப்ரல் / 2022 (என்.சி.எல்.டி. சென்னை அமர்வு, வழக்கு எண் : CP(IB) /279/CHE/2021) உத்தரவு கிடைக்கப்பட்ட நாள் 20.04.2022)
7	திவால் தீர்மானம் நடைமுறை மூலம் உத்தேச தேதி	16 அக்டோபர் 2022 (திவால் நிலை அறிவிக்கப்பட்டு 180 நாட்களுக்குப்பின்)
8	இடைக்காலத் தீர்மான நியுணராக செயல்படும் திவால் நியுணரின் பெயர் மற்றும் பதிவு எண்	CA. மகாலிங்கம் சுரேஷ் குமார் Reg.No.-IBBI/IPA-001/IP-P00110/2017-18/10217
9	குழுவில் பதிவு செய்துள்ளபடி இடைக்காலத் தீர்மான நியுணரின் முகவரி மற்றும் மின்னஞ்சல்	M/s SPP&Co, Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road,
10	தொடர்புக்கான இடைக்காலத் தீர்மான நியுணரின் முகவரி மற்றும் மின்னஞ்சல்	Puliyakulam, Coimbatore – 641 045. E-mail: msureshkumar@icai.org Ph.No: +91 73730 52341
11	கோரிக்கைகளைச் சமர்ப்பிக்கக் கடைசி தேதி	04 மே 2022.
12	பிரிவு 21, உட்பிரிவு (6 ஏ) உட்பொரு (பி)ன் கீழ்க் கடன் வழங்கியவர்கள் வகுப்பு, வேறு ஏதேனும் இருப்பின் இடைக்காலத் தீர்மான நியுணரால் உறுதி செய்யப்பட்டது	இல்லை
13	வகுப்பின் கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக அடையாளம் காட்டப்பட்ட திவால் நியுணரின் பெயர்கள் (ஒவ்வொரு பிரிவினும் 3 பெயர்கள்)	இல்லை
14	(ஏ) தொடர்புடைய படிவங்கள் மற்றும் (பி) அங்கீகரிக்கப்பட்ட பிரதிநிதிகள் விவரங்கள் கிடைக்கும்	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

M/s. G B J ஹோட்டல்ஸ் பிரைவேட் லிமிடெட் நிறுவன திவால் தீர்மானம் நடைமுறையை 19/04/2022(CP(IB)/279/CHE/2021) அன்று துவங்குவதற்கு தேசிய நிறுவனச் சட்டத் தீர்ப்பாயம், சென்னை ஆணையிட்டுள்ளது என்று இதன் மூலம் அறிவிக்கப்படுகிறது.

M/s. G B J ஹோட்டல்ஸ் பிரைவேட் லிமிடெட்-க்கு கடன் வழங்கியவர்கள் எண் 10-க்கு எதிரே கொடுக்கப்பட்டுள்ள இடைக்காலத் தீர்மான நியுணரின் முகவரிக்கு தங்களின் உரிமைக்கோரல்களை ஆதாரத்துடன் 04.05.2022 அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்கும்படி கேட்டுக்கொள்ளப்படுகிறார்கள்.

நிதிக்கடன் வழங்கியவர்கள் மின்னணு ஆதாரங்களின் மூலம் மட்டுமே தங்களின் உரிமை கோரல்களை சமர்ப்பிக்க வேண்டும். இதர கடன் வழங்கியவர்கள் ஆதாரங்களுடன் கூடிய தங்களது உரிமை கோரல்களை நேரடியாகவோ தபால் மூலமாகவோ அல்லது மின்னணு மூலமாகவோ சமர்ப்பிக்கலாம்.

வரிசை எண் : 12-க்கு எதிரே பட்டியலிடப்பட்ட வகையிலுள்ள ஒரு நிதிக்கடன் வழங்கியவர், வரிசை எண் 13-க்கு எதிரே பட்டியலிடப்பட்டுள்ள 3 திவால் நியுணர்களில் ஒருவரை அங்கீகரிக்கப்பட்ட பிரதிநிதியாக குறிப்பிடலாம். அவர் படிவம் CA-ல் (குறிப்பிட்ட வகை) உள்ளவையின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக செயல்படுவார்.

தவறான முறையில் உரிமைக்கான அத்தாட்சிகளை அளித்தல் சட்டவிரோதமாகும்

இடம் : கோயம்புத்தூர்

தேதி : 20.04.2022

S/d CA. மகாலிங்கம் சுரேஷ் குமார்

இடைக்காலத் தீர்மான நியுணர்